

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 71/MP/2019

Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation and restoration of project economics due to unprecedented, unforeseen and uncontrollable depreciation of the INR *vis-à-vis* USD pursuant to Appellate Tribunal for Electricity's Judgment dated 18.1.2019 in Appeal No. 202 of 2016.

Petitioner : Sasan Power Limited (SPL)

Respondents : MP Power Management Company Limited & Ors.

Date of Hearing : 18.12.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Vishrov Mukherjee, Advocate, SPL
Shri Janmali. M, Advocate, SPL
Shri Rohit Venkat, Advocate, SPL
Shri Abhimanyu Das, SPL
Shri M. G. Ramachandran, Sr. Advocate, Rajasthan and Haryana Discoms and PSPCL
Ms. Poorva Saigal, Advocate, Rajasthan and Haryana Discoms and PSPCL
Ms. Anushree Bardhan, Advocate, Rajasthan and Haryana Discoms and PSPCL
Shri Shubham Arya, Advocate, Rajasthan and Haryana Discoms and PSPCL
Ms. Tanya Sareen, Advocate, Rajasthan and Haryana Discoms and PSPCL
Shri G. Umapathy, Advocate, MPPMCL
Ms. Vaishnavi, Advocate, MPPMCL
Ms. Pavitra B., Advocate, MPPMCL
Shri Rajiv Srivastava, Advocate, UPPCL
Ms. Ranjana Roygawai, Advocate, TPDDL
Ms. Vasudha Sen, Advocate, TPDDL
Shri Chaitanya Mathur, Advocate, TPDDL
Ms. Shefali Sobti, Advocate, TPDDL

Record of Proceedings

Due to paucity of time, the Petition could not be taken up for hearing. Accordingly, the Commission adjourned the matters.

2. This Petition shall be listed for hearing in due course for which separate notice shall be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Legal)**